NOTIFICATION

In exercise of powers conferred under section 178 of the Electricity Act, 2003 and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, to amend Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 (hereinafter referred to as “the principal regulations”), namely:

1. Short title and commencement: (1) These regulations may be called the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Amendment) Regulations, 2010.

(2) These regulations shall come into force with effect from the date of their publication in the Official Gazette.

2. Amendment of Regulation 2:- Sub-clause (b) (i) of clause (1) of Regulation 2 of the principal regulations shall be substituted as under, namely:

“(b) Applicant” means

(i) The following in respect grant of connectivity:

(a) A generating station with installed capacity of 250 MW and above, including a captive generating plant of exportable capacity of 250 MW and above or;
(b) A Hydro Generating station or generating station using renewable source of energy, of installed capacity between 50 MW and 250 MW.

(c) One of the Hydro Generating stations or generating stations using renewable sources of energy, individually having less than 50 MW installed capacity, but collectively having an aggregate installed capacity of 50 MW and above, and acting on behalf of all these generating stations, and seeking connection from CTU at a single connection point at the pooling sub-station under CTU, termed as the lead generator, or;

(d) A bulk consumer.”

3. Amendment of Regulation 8:

(a) Clause (1) of Regulation 8 of the principal regulations shall be substituted with following:

“(1) The application for connectivity shall contain details such as, proposed geographical location of the applicant, quantum of power to be interchanged, that is the quantum of power to be injected in the case of a generating station including a captive generating plant and quantum of power to be drawn in the case of a bulk consumer, with the inter-State transmission system and such other details as may be laid down by the Central Transmission Utility in the detailed procedure;

Provided that where after filing of an application, there has been any material change in the location of the applicant or change in the quantum of power to be interchanged with the inter-State transmission system, by more than 100 MW in the case of applicant defined under Regulation 2(1) (b)(i) (a) and 40% of the Installed capacity in the case of applicant defined under Regulation 2(1) (b) (i) (b) and 40% of the aggregate Installed capacity in the case of applicant defined under Regulation 2(1) (b)(i) (c), such an applicant shall make a fresh application, which shall be considered in accordance with these regulations.

Provided further that the application by the applicant defined under Regulation 2(1) (b)(i) (c) shall be considered by CTU only if all the generators, whose aggregate capacity is connected at the single connection point, formalize a written agreement among themselves that the lead generator shall act on behalf of all the generators to undertake all operational and commercial responsibilities for all the collective generators connected at that
point in following the provisions of the Indian Electricity Grid Code and all other Regulations of the Commission, such as grid security, scheduling and dispatch, collection and payment/adjustment of Transmission charges, UI charges, congestion and other charges, etc., and submit a copy of the agreement to the CTU, with the application of connectivity, along with a copy to the respective RLDC in whose control area it is located.

Provided further that the CTU shall suitably incorporate the requirement of formal agreement amongst such generators in the detailed procedure and Connection Agreement signed with such lead generator.

(b) Proviso to clause (8) of Regulation 8 of the principal regulations shall be amended as under, namely:

“Provided that a thermal generating station of 500 MW and above and a hydro generating station or a generating station using renewable sources of energy of capacity of 250 MW and above, other than a captive generating plant, shall not be required to construct a dedicated transmission line to the point of connection and such station shall be taken into account for coordinated transmission planning by the Central Transmission utility and Central Electricity Authority”.

Sd/-
(Alok Kumar)
Secretary

Note: The principal regulations were published on 10th August, 2009 Part III Section 4 of the Government of India Extraordinary No. 140.